

wise achievement for the year 1995-96 under Prime Minister's Rozgar Yojana is attached.

(b) During the year 1995-96, the target fixed by Government of India for Madhya Pradesh was 27,050. The Madhya Pradesh Government has reported that 31,566 persons were sanctioned loans.

(c) Disbursement of cases sanctioned during a particular financial year also takes place in the succeeding year. On the basis of reports from States/UTs and RBI, of the cases sanctioned upto 31.3.1996, the number of cases disbursed now is reported as 3,12,797 amounting to Rs. 1,61,911.55 lakhs.

STATEMENT

Statement showing State-wise achievement made under Prime Minister's Rozgar Yojana during 1995-96

Sl. No.	State/UT	Target (No.)	Number of Applications sanctioned by banks
1	2	3	4
1.	Andhra Pradesh	31900	32556
2.	Assam	9900	9852
3.	Bihar	22150	15751
4.	Delhi	4550	3799
5.	Goa	550	499
6.	Gujarat	8500	10190
7.	Haryana	7200	9353
8.	Himachal Pradesh	2100	2578
9.	J & K	3100	2435
10.	Karnataka	17700	16887
11.	Kerala	15000	14135
12.	Madhya Pradesh	27050	31566
13.	Maharashtra	35900	40392
14.	Manipur	4000	1242
15.	Mizoram	250	240
16.	Orissa	8250	8229
17.	Punjab	15000	15531
18.	Rajasthan	10400	10272
19.	Tamil Nadu	21800	19304
20.	Tripura	1300	1225
21.	Uttar Pradesh	35813	37324
22.	West Bengal	22900	8416
23.	Andaman & Nicobar	100	101
24.	Arunachal Pradesh	300	287
25.	Chandigarh	150	171
26.	Dadra & Nagar Haveli	150	156
27.	Daman & Diu	100	116
28.	Nagaland	300	267
29.	Lakshadweep	50	26

1	2	3	4
30.	Meghalaya	550	566
31.	Pondicherry	500	513
32.	Sikkim	200	169
Total			294148

Note : In case of some states applications have been recommended/sanctioned out of pending cases of 1994-95.

Suggestions by F.I.C.C.I.

1972. DR. T. SUBBARAMI REDDY : Will the Minister of FINANCE be pleased to state :

(a) whether Federation of Indian Chambers of Commerce and Industry (FICCI) has submitted a 16-point plan to mitigate liquidity crunch;

(b) if so, the details thereof; and

(c) the steps taken by the Government thereon?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) In a memorandum, The Federation of Indian Chambers of Commerce and Industry (FICCI) has suggested some long and short term measures to augment the flow of credit and investible funds for fast growing Indian Economy.

(b) These suggestions include, inter alia, the development of debt market, reduction of fiscal deficit, measures to accelerate the inflow of foreign capital, setting up of money market mutual funds, disinvestment of a part of the shareholding of financial institutions, permitting private sector entry into insurance sector, further encouragement to private sector banks and reduction in Statutory Liquidity Ratio (SLR) and Cash Reserve Ratio (CRR).

(c) The Government and the RBI are fully aware of the need to ensure the flow of adequate funds for production and trade in our growing economy and have already initiated several measures in this direction in the past four months.

The CRR on net domestic demand and time liabilities has been reduced from 14% to 12% and the Non-Resident (External) Rupee deposits have also been fully exempted from CRR. The SLR on the outstanding NRER Accounts has been reduced to 25% from 30%. The guidelines on GDR and Foreign Currency Convertible Bonds have been liberalised. Money market mutual funds have been thrown open to the corporates and others. Apart from reduction in minimum maturity to 30 days, the interest rate on term deposits of over 1 year has been deregulated to help banks attract more deposits.

The current year's budget, inter alia, seeks to encourage inflow of foreign funds opening up of more

private sector banks and has programmed the reduction of gross fiscal deficit to 5% of GDP.

Private Sector Banks

1973. Shri RAJENDRA AGNIHOTRI : Will the Minister of FINANCE be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "Private Sector Banks for level-playing field" appearing in the 'Hindustan Times' dated June 8, 1996;

(b) if so, the facts thereof; and

(c) the remedial steps proposed to be taken by the Government in this regard?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) Yes, Sir.

(b) The President of the Private Sector Banks Association has raised certain issues, like, not inviting the representatives of the private sector banks during the credit policy meeting convened by Governor, RBI, non-acceptance of guarantees issued by private sector banks by Government Departments and public sector undertakings, non-reckoning of current account balance maintained with private sector banks as eligible assets for SIR purpose, non-banking financial companies (NBFCs) can deposit the liquidity required to be maintained by them only with nationalised banks, etc.

(c) Reserve Bank of India (RBI) has reported that the issue of inviting some representatives of private sector banks on a regular basis is under its examination. 'Private Sector Banks' had been invited on some occasions. RBI has further reported that bank guarantees can be freely accepted by Central Government Departments, Railways and State Governments from all scheduled commercial banks. As regards computation of SLR, RBI has stated that as per the provisions of Section 24 of the Banking Regulation Act, balances in the current account maintained with the public sector banks only are eligible for computation of SLR.

So far as deposit of the amount of liquidity by NBFCs is concerned, RBI has reported that there is no discrimination against private sector banks. The only condition is that the bank should be scheduled.

Higher Denomination Notes

1974. SHRI ANAND RATNA MAURYA :
SHRI SATYADEO SINGH :
SHRI MAHESH KUMAR M. KANODIA :
SHRI PANKAJ CHOWDHARY :

Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to introduce thousand, five thousand and ten thousand denomination currency notes in the near future;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) There is no proposal under consideration of the Government at this stage to introduce 1000, 5000 and 10000 denomination currency notes.

(b) and (c). Does not arise.

Export to Russia under Debt Repayment Fund

1975. SHRI PRABHU DAYAL KATHERIA :
SHRI ANANTH KUMAR :

Will the Minister of FINANCE be pleased to state :

(a) whether some cases of illegal diversion of goods meant for Russia under debt repayment funds to third countries have come to the notice of the Government;

(b) if so, the details of such cases detected so far during 1995 and 1996; and

(c) the action taken against the persons found guilty?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b). Some cases of exports meant for Russia but diverted to other countries have been reported to the Government. Such cases of diversion have been reported by Reserve Bank of India in respect of nine cases, by Directorate of Revenue Intelligence in one case and Enforcement Directorate in respect of three cases. Investigations and adjudication proceedings are in progress.

(c) Nature of action taken would be known only after completion of all the investigations and adjudication proceedings.

Disbursal of Bank Loans to S.S.Is

1976. SHRI N. DENNIS : Will the Minister of FINANCE be pleased to state the details of the latest guidelines issued by the Government to the banks regarding disbursal of loans for starting small scale industries and release of funds under poverty alleviation programme?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : Government does not issue any guidelines to the commercial banks regarding disbursal of loans. However, guidelines issued by Reserve Bank of India (RBI) in March, 1984 provide that all loan applications upto a credit limit of Rs.25,000/- shall be disposed of within 8 to 9 weeks. Banks have been advised that requests for increase in limits should be considered expeditiously and decisions should be taken promptly. Further, all cases of rejections/curtailment of limits to Small Scale Industrial (SSI) units should be looked into by the next higher authority so as to ensure that the entrepreneurs are not put to unnecessary hardships.